

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/TT/2018

Subject : Determination of transmission tariff for Asset-I: SCADA/EMS system for main and backup SLDC of Chhattisgarh, Asset-II: SCADA/EMS system for main and backup SLDC of Goa Electricity Department, Asset-III: SCADA/EMS system upgradation of main and backup SLDCs and sub-LDCs of Gujarat, Asset-IV: SCADA/EMS system upgradation of main and backup SLDCs and sub-LDCs of Madhya Pradesh, Asset-V: SCADA/EMS system upgradation of main and backup SLDCs and sub-LDCs of Daman and Diu and Asset-VI: SCADA/EMS system upgradation of main and backup SLDCs and sub-LDCs of Dadar and Nagar Haveli under “Expansion/ upgradation of SCADA/EMS system at SLDC of Western Region” for tariff block 2014-19 period.

Date of Hearing : 7.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 12 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Ravin Dubey, Advocate, CSPTCL

Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for determination of transmission tariff for six Main SCADA EMS Systems under project- “Expansion/Upgradation of SCADA/EMS System of SLDCs of Western Region” from COD to 31.3.2019. The representative of the petitioner also requested for grant of provisional tariff under first proviso to Regulation 7(7) of 2014 Tariff Regulations.

2. Learned counsel appearing for CSPTCL sought time to file reply in the matter.



3. The Commission observed that tariff under proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations cannot be allowed for the instant assets for inclusion in the PoC computation since these assets pertain to State sector SCADA and the tariff of these assets will be billed to States concerned.

4. The Commission directed the petitioner to file the following information on affidavit with a copy to the respondents by 30.3.2018:-

- (i) CMD Certificate clearly stating the date of COD, as required under Grid Code, of the assets covered in the instant petition;
- (ii) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulations, 2010 for the assets covered in the instant petition;
- (iii) Reasons for the cost over-run, over-estimation of cost w.r.t. FR and RCE duly approved by the competent authority alongwith proper justifications and also revised Form-5;
- (iv) Chronology on account of various delays for each utilities as per format given below:-

Asset	Activity	Period of Activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- (v) Explain whether the existing SCADA system is being replaced or existing system is being expanded with reference to indication in the Investment Approval which indicates "Expansion/Upgradation of SCADA/EMS system of SLDCs in WR". In case the existing system is being expanded explain the treatment of existing SCADA system;
- (vi) Linkage of present petition with Petition No. 188/MP/2014, if any. If so the details there of;
- (vii) Transmission Service Agreement (TSA) made with designated inter-State customers. If any;
- (viii) SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition.



4. The Commission further directed the respondents to file their replies by 20.4.2018 and the petitioner to file rejoinder, if any, by 27.4.2018. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

5. The Commission directed to list the matter for final hearing on 8.5.2018

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

